

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 104
New CA-93/2024
In
CP-78(ND)/2024

IN THE MATTER OF:

OM Prakash Kathuria

.... Petitioner/Applicant

Vs.

A K Furnitures Private Limited & Ors.

.... Respondent

Order under Section 59, 241-242 of the Companies Act, 2013

Order delivered on 06.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Ashutosh Gupta, Mr. Gaurav Rana, Mr. Vasu Goyal
Advs.

For Respondent :

ORDER

New CA-93/2024

Issue notice to the Respondents.

The Applicant is directed to serve notice along with a copy of the petition on the Respondents by all modes and file proof and affidavit of service within one week.

The Respondents are directed to file the reply, if any, within one week thereafter.

List the matter **on 10.06.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)